

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.3123 of 2023

Bimal Kumar Mishra Son of Vishnu Kant Mishra Resident of Village-
Kumradih, P.S.- Khaira, P.O.- Banpur, District- Jamui.

... .. Petitioner/s

Versus

1. The State of Bihar through Principal Secretary, Department of Revenue and Land Reforms, Government of Bihar, Patna.
2. The Collector-cum-District Magistrate, Jamui.
3. The Additional Collector, District- Jamui.
4. The Sub-Divisional Officer, Jamui Sadar, District- Jamui.
5. The Deputy Commissioner Land Reforms, Jamui Sadar, District- Jamui.
6. The Block Development Officer, Giddhaur, District- Jamui.
7. The Circle Officer, Giddhaur, District- Jamui.
8. The Principal Secretary, Rural Works Department, Government of Bihar, Patna.
9. The Engineer-in-Chief, Rural Works Department, Government of Bihar, Patna.
10. The Executive Engineer, Rural Works Department, Work Division, Jhajha, District- Jamui.
11. The Sub- Divisional Officer, Rural Works Department, Work Sub-Division, Giddhaur, District- Jamui.
12. The Divisional Forest Officer, Jamui, Bihar.

... .. Respondent/s

Appearance :

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| For the Petitioner/s | : | Mr.Akshansh Ankit, Advocate Mr. Rudra Pratap Singh, Advocate |
| For the Respondent/s | : | Mr.Anjani Kumar (AAG-4) Mr. Shailendra Kumar Singh, Advocate |

CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL JUDGMENT
(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

Date : 09-05-2025

Mr. Anjani Kumar, learned Additional Advocate

General No. 4 submits that sanction has been granted by the



Forest Department for felling trees standing on the land over which 200 metres road is to be constructed.

2. If the trees are felled, as sanctioned by the Forest Department, there will be no difficulty in constructing the road for 200 metres for which the work is pending.

3. In that view of the matter, we do not find it necessary to keep this petition pending any further.

4. It is expected that the road shall be constructed within a reasonable period of time, preferably within a period of four months.

5. The writ petition stands consigned.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

P.K.P./-

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